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The High Court of Kerala

Kochi- 682 031
Dated- 17.11.2018

Proceedings

High Court establishment- continuance of Sri.Shaju K.Varghese, Deputy Superintendent of Police as Security Officer, High Court- Orders issued.

- Read: 1. G.O. (Rt) No.3314/2012/Home dated 8.11.2012.
2. G.O. (Rt) No.3846/2013/Home dated 20.12.2013.
3. G.O. (Rt) No.775/2015/Home dated 27.3.2015
4. G.O. (Rt) No.850/2016/Home dated 3.3.2016.
5. G.O. (Rt) No.3460/2016/Home dated 18.11.2016.
6. G.O. (Rt) No.3116/2017/Home dated 23.11.2017.
7. Rule 140 of K.S.R., Part I.
8. High Court letters of even number dated 20.8.2018 and 25.10.2018.

Order No. A5-66799/2014

As per the Order read (1) above, Government had placed the services of Sri.Shaju K.Varghese, Deputy Superintendent of Police, at the disposal of the Registrar General, High Court of Kerala, for being posted as the Security Officer, High Court. Accordingly, Sri.Shaju K.Varghese, Deputy Superintendent of Police was appointed as Security Officer, High Court, on deputation basis for a period of one year and he took charge as such, on 19.11.2012 F.N.

Thereafter, on the specific request of the High Court, as per the Orders read (2) to (6) above, the period of deputation of Sri.Shaju K.Varghese, Deputy Superintendent of Police as Security Officer, High Court, was extended five times for a period of one year each with effect from 19.11.2013, 19.11.2014, 19.11.2015, 19.11.2016 and 19.11.2017 respectively, under the usual terms and conditions of deputation.

As the present tenure of deputation of Sri.Shaju K.Varghese in the High Court is due to expire on 18.11.2018 A.N., and since the officer completes a continuous period of six years in aggregate on deputation, the High Court, as per the letters read (8) above, addressed the Government to accord sanction for extension of the term of deputation beyond six years in relaxation of Rule 140, Part I, KSR, as a special case for a period of one year, with effect from 19.11.2018 F.N.

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The Honourable the Chief Justice, after having considered the matter and the fact that the officer has expressed his willingness to continue on deputation beyond 18.11.2018 has ordered to retain Sri.Shaju K. Varghese, Deputy Superintendent of Police, as Security Officer, in the High Court beyond 18.11.2018 A.N. on deputation basis, for a period of one year, in anticipation of the Government Order extending the term of deputation in relaxation of Rule 140, Part I, K.S.R., subject to ratification by the Government.

Accordingly, the term of deputation of Sri.Shaju K. Varghese, as Security Officer in the High Court is extended for one more year w.e.f 19.11.2018 F.N., in anticipation of the Government Order extending the term of deputation, subject to ratification by the Government.

(By Order)


K. Haripal
Registrar General

To

The Officer concerned.
The Additional Chief Secretary to Government, Home (A), Department,
Government Secretariat, Thiruvananthapuram (with C/L)
The Additional Chief Secretary to Government, Home (C), Department,
Government Secretariat, Thiruvananthapuram (with C/L)
The State Police Chief, Police Head Quarters, Thiruvananthapuram (with C/L)
The Accountant General (A& E), Kerala, Thiruvananthapuram (2 copies)
The Sub Treasury Officer, Emakulam.
The Joint Registrars, High Court
The Deputy Registrars, High Court
The Finance Officer, High Court.
The Protocol Officer, High Court
The Public Relations Officer, High Court .
The Private Secretary to the Chief Justice, High Court
The Assistant Registrars and Chief Librarian, High Court
The Librarian, Kerala Judicial Academy, Athani
The Court Officer to the Chief Justice, High Court
The Additional Public Relations Officer, High Court
The Accounts Officer, High Court
The Personal Assistant to the Chief Justice, High Court
The Confidential Assistants to the Registrars, High Court
The Confidential Assistant to the Additional Registrar (General Administration),
High Court
The Finance Wing, High Court.
The G (Accounts- I, II & III) Sections, High Court
All Sections, High Court.
The A1, A3 & A7 Seats, High Court
The Administrative Records Section, High Court
The File/Stock File